

**THE ASSAM COLLEGE EMPLOYEES (PROVINCIALISATION) (AMENDMENT)
BILL, 2023**

**A
Bill**

further to amend the Assam College Employees (Provincialisation) Act, 2005.

Preamble

Whereas it is expedient to amend the Assam College Employees (Provincialisation) Act, 2005, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam
Act No
XLVI
of 2005

It is hereby enacted in the Seventy-fourth Year of the Republic of India as follows: -

Short title,
extent and
commencement

1. (1) This Act may be called the Assam College Employees (Provincialisation) (Amendment) Act, 2023.

(2) It shall have the like extent as the principal Act.

(3) It shall come into force at once.

Amendment of
section 2

2. In the principal Act, in section 2, after clause (h), the following new clause (i) shall be inserted, namely :-

“(i) “Recruitment Board” means the Assam College Services Recruitment Board (ACSRB) constituted under section 6 of the Act.”

Amendment of
section 6

3. In the principal Act, for the existing provision in section 6, the following shall be substituted, namely :-

“6 (1) The appointment of both teaching and non-teaching posts in the Colleges shall be made by the Director of Higher Education, Assam on the basis of selection and recommendation made by the Assam College Services Recruitment Board (ACSRB) which shall be constituted by the Government by notification published in the Official Gazette to exercise the powers and to perform the functions assigned under the Act.

(2) The Assam College Services Recruitment Board (ACSRB) shall consist of the following members, namely :-

(i) To be headed by a person of high repute from the Academic or Administrative - Chairperson field, not below the rank of Principal Secretary to the Government of Assam to be nominated by the Government of Assam.

(ii) One Vice Chancellor of any existing - Member State University to be nominated by Government of Assam,

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VERIFIED BY THE
LEGISLATIVE DEPARTMENT
ON 17.03.2023

- (ii) Secretary, Higher Education department, - Member Secretary
- (iv) One Senior Administrative Officer not below the rank of Commissioner and Secretary to the Government of Assam to be nominated by the Government of Assam, - Member
- (v) One College Principal to be nominated by the Government of Assam, - Member
- (vi) An expert from the field of Finance or Entrepreneur to be nominated by the Government of Assam, - Member
- (vii) Two subject experts to be nominated by the Government of Assam as per interview requirement: - Member

Provided that except the Chairperson and Member Secretary, the other members shall keep on changing as per requirements.

- (3) The tenure of the Recruitment Board shall be for a period of two (2) years.
- (4) The members and staff of the Recruitment Board shall be entitled to such salary and allowances and shall be subject to such conditions of service as may be prescribed.
- (5) The Recruitment Board shall conduct the examination and test of interview for selection of candidates for the teaching employees such as of Principal, Assistant Professor and such other posts and for non-teaching employees such as Librarian, Assistant Librarian, Junior Assistant, Peon and such other posts of the colleges on the basis of selection in accordance with the procedure as may be prescribed in the regulation.”

DEPARTMENT
2023